ting in its capacity as a trustee of EARC ...
has taken possession of properties ("Secured Assets")
w in exercise of powers conferred on him under sub-
3 read with rule 8(1) of the Security Interest Enforcement
of August 30th, 2019.

ors in particular and the public in general is hereby
with the below mentioned secured assets and any
roperty will be subject to the charge of the EARC for an
,753/- (Rupees Twenty Five Crores Sixty One lakhs
d Seven Hundred and Fifty Three Only) together with
ctual rates and other charges thereon.

on is invited to provisions of sub-section (8) of Section
of time available, to redeem the secured assets.

PTION OF THE SECURED ASSETS

el of Freehold Land admeasuring 12 Kanal 4 Marlas or
ed by M/s. Urastun Metal Industries Pvt. Ltd located at
ni No. 85, Rect No. 52, Kila No. 16/2 (0-5), 25/1 (6-6),
5/1 (5-13) situated at Mauza Chaprola, Tehsil Palwal,
rayana and bounded as: **North:** Others Property,
, **East:** Others Property, **West:** Road

bles, Civil Structures lying and being thereon.

Sd/-
Authorized Officer
Edelweiss Asset Reconstruction Company Limited

19
ayana

PRITISH NANDY COMMUNICATIONS

AL MEETING, E-VOTING INFORMATION AND BOOK CLOSURE DATES

the 26th Annual General Meeting (AGM) of the Pritish Nandy
ld on Monday, September 23, 2019 at 3.00 pm at Walchand Hirachand
t Chambers Building, IMC Marg, Churchgate, Mumbai 400 020.

Report and Attendance Slip have been sent in electronic mode to
registered with the Company or the Depository Participant(s), unless
heir request for a hard copy of the same. Physical copy of the Notice
Attendance Slip has been sent to those Members who have not
n the Company or the Depository Participant(s). The Company has
cal copies of annual reports/ e-communication to members on August

Report is also available on the Company's website
nbers, who do not receive the Annual Report, may download it from
equest for a copy of the same by writing to the Company Secretary
Company or at the below mentioned e-mail ID. The documents
ess to be transacted in the AGM are open for inspection at the
during the business hours on any working day.

ill be regulated by Attendance Slip for AGM, which have been sent
the Members. Members who have received Attendance Slip by
print the Attendance Slip and submit a duly filled in Attendance Slip
enue to attend the AGM. Please note that duplicate Attendance Slip

vide the facility to Members to exercise their right to vote on the
d at the AGM by electronic means including remote e-voting. The
electronic voting system from any place other than the venue of the
Company has entered into an arrangement with Central Depository
cilitating remote e-voting services. The remote e-voting period will
ay, September 20, 2019 and will end at 5.00 p.m on Sunday,
e-voting module shall be disabled for voting at 5.00 p.m on Sunday,
vote on the resolution is cast by the shareholder, the shareholder

he number of equity shares held by the Member(s) as on Monday,
utoff date. Members are eligible to cast vote electronically only if,
cut-off date. Members who have acquired shares after the dispatch
he book closure may obtain the user ID and Password by sending
dsindia.com. The facility for voting be made available at the AGM
who have not cast their vote by remote e-voting shall be eligible to
ave cast their vote through remote e-voting, may participate in the
ote again in the meeting.

he Company's website www.pritishnandycom.com and on CDSL
ectronic voting is available in the Notice of the 26th Annual General
ent to the Members by CDSL. In case of any queries/ grievances
fer to the 'Frequently Asked Questions' (FAQs) for members and
rs available in the help section of the e-voting website of CDSL.

tions 91 of the Companies Act, 2013 and regulation 42 of SEBI
gister of Members and the Share Transfer books of the Company
September 17, 2019 to Monday, September 23, 2019. (both days

By order of the Board
For Pritish Nandy Communications Ltd

Santosh Gharat
Company Secretary and CFO

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

For the Attention of the Creditors of THREE C PROJECTS PRIVATE LIMITED

	RELEVANT PARTICULARS	
1.	NAME OF CORPORATE DEBTOR	THREE C PROJECTS PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	9th July, 2010
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, NCT of Delhi & Haryana
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U70200DL2010PTC205607
5.	Address of the registered office and principal office (if any) of Corporate Debtor	**Registered Office:** C-23 Greater Kailash Enclave, Part-I, New Delhi 110048 **Corporate Office** (Address other than R/o where all or any books of account and papers are maintained): Tech Boulevard, Central Block, Plot No. 6, Sector-127, Noida 201301 UP
6.	Insolvency commencement date in respect of Corporate Debtor	28th August, 2019 (order uploaded on NCLT website on 29th August, 2019)
7.	Estimated date of closure of insolvency resolution process	24th February, 2020
8.	Name and Registration number of the insolvency professional acting as interim resolution professional	**Manish Kumar Gupta** **IP Registration Number:** IBBI/IPA-001/IP P00225/2017-2018/10424
9.	Address and email of the interim resolution professional, as registered with the board	**Address:** 404, 4th Floor, Laxmideep Building, Laxmi Nagar District Centre, Vikas Marg, Delhi-92 **E-mail:** manishvivek@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address:** 404, 4th Floor, Laxmideep Building, Laxmi Nagar District Centre, Vikas Marg, Delhi-92 **E-mail :** threecprojects.ip@gmail.com
11.	Last date for submission of claims	12th September, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Allottees under Real Estate Project - Class-I Others - Class-II
13.	Names of insolvency professionals identified to act as authorised Representative of creditors in a class (three names for each class)	1. Mr. Durga Das Agarwal-Class I 2. Mr. Vijay Kishore Saxena-Class I 3. Mr. Yogesh Kumar Gupta-Class I 4. Mrs. Santosh Goyal-Class II 5. Mr. Sanjeev Gupta-Class II 6. Mr. Mukul Kumar-Class II
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	(a)Web Link:https://ibbi.gov.in/home/downloads (b) Details of authorized representatives :- **1. Mr. Durga Das Agarwal** **Email:** dda kbl@gmail.com **Address:** 413 & 814-A, Vikasdeep Building, Laxminagar District Centre, Delhi 110092 IBBI/IPA-001/IP-P00557 /2017-2018/10987 **2. Mr. Vijay Kishore Saxena** **Email:** vksaxena2159@gmail.com **Address:** 3rd Floor, 100, Kailash Hills, East of Kailash, New Delhi 110065 IBBI/IPA-001/IP-P01766 /2019-2020/12708 **3. Mr. Yogesh Kumar Gupta** **Email:** ykgupta64@yahoo.co.in **Address:** C-17B, Basement, Kalkaji, New Delhi -19 IBBI/IPA-003/IP-P00078 /2017-2018/10701 **4. Mrs. Santosh Goel** **Email:** casantoshgoel@gmail.com **Address:** 604, Laxmideep Building, District Centre, Laxmi Nagar, New Delhi ,110092 IBBI/IPA-001/IP-P00823/2017-2018/11399 **5. Mr. Sanjeev Gupta** **Email:** fcasanjeev@gmail.com Address: 307, Laxmideep Building, Laxmi Nagar, New Delhi- 110092 IBBI/IPA-001/IP P01575 /2018-2019/12408 **6. Mr. Mukul Kumar** **Email:** adv.mksingh@gmail.com **Address:** D-3/1304, The Legend, Sushant Lok Phase 3, Sector 57, , Gurgaon ,Haryana ,122011 IBBI/IPA-002/IP-P01670/2019-2020/12642

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **Three C Projects Private Limited** on 28th August, 2019 insolvency commencement date. The creditors of **Three C Projects Private Limited,** are hereby called upon to submit their claims with proof on or before **12th September, 2019** to the interim resolution professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised Representative from among the three Insolvency Professionals listed against entry No.13 to act as Authorised Representative of the Class in Form CA.

The submission of proof of claims should be made in accordance with Chapter IV of the insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims.

Form B – For claims by Operational Creditors (except Workmen and employees); **Form C** – For claims by Financial Creditors, **Form CA** - For claims by Financial Creditors in class as aforesaid, **Form D** – For claims by Workmen and Employees, **Form E** – For claims by Authorized Representative of Workmen and Employees, **Form F**- For claims by Creditors other than Financial Creditors and Operational Creditors.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 30.08.2019
Place : New Delhi

Manish Kumar Gupta
Interim Resolution Professional

10. Last date for submission of Claims

Notice is hereby given that the Hon
New Delhi has ordered the commence
20-08-2019 (copy of order received from
The stakeholders of **Shilpi Cables Priv**
with proof, on or before 19-09-2019 to th
The financial creditors shall submit th
stakeholders may submit the proof of cla
Submission of false or misleading pro

Date : 31.08.2019
Place: New Delhi

ATLANTIC COMME

Regd. Office: 606, 6th Floor, Vikran
CIN: L51909DL1985PLC02037
E-mail id: limitedatlantic@gmail.com

NOTICE is hereby given that the 34th Annu
Commercial Company Limited (the 'Compa
2019 at 11.00 A.M. at 606, 6th Floor, Vikr
transact the business as stated in the No

Notice is also hereby given that pursuant to
(Management and Administration) Rules,
Members and Share Transfer Books of the
2019 to Thursday, September 26, 2019 (bo

Physical copies of Annual Report for finan
Company have been sent to all members
permitted mode and soft copies of the sam
whose email IDs are registered with the C

As per Section 108 of the Companies Act, 2
and Administration) Rules, 2014 as amend
(Listing Obligations and Disclosure Require
provide its members the facility to cast th
provided by National Securities Depositor
considered at the aforesaid AGM.

Further, the facility for voting through polin
who have already cast their vote through r
AGM but shall not be entitled to cast their

Mrs. Pragnya Parimita Pradhan, Company
Pragnya Pradhan & Associates, Company
scrutinize the remote e-voting process and

All the members are hereby informed that:

(i) The Ordinary Businesses and the Spec
the Company may be transacted thro
(ii) The remote e-voting period commenc
(iii) The remote e-voting period ends on
(iv) Cut-off date: Thursday, September 1
(v) Any person, who acquires and/or all
member of the Company after dispatc
date i.e. September 19, 2019, may obt
at evoting@nsdl.co.in or contact NSD
member is already registered with NSD
User ID and password for casting his
(vi) The members may note that:
(A) remote e-voting shall not be a
(5.00 P.M. IST).
(B) the facility for voting through poll
Company and members attending
remote e-voting shall be able to vo
(C) a member may participate in the A
e-voting but shall not be allowed
(D) a person whose name is recorded
owner maintained by the depositor
be entitled to avail the facility of re
(vii) The Notice of 34th AGM of the Co
www.atlantic-commercial.com and
(viii) In case of any queries, members may
members' and 'e-voting User Manual
www.evoting.nsdl.com or contact Mr.
Manager, MCS Share Transfer Agent
Delhi - 110020, Phone No. 011-414
NSDL at toll free number: 1800-222-9
the electronic voting.

The information contained in this notice sh
(www.atlantic-commercial.com) and also on
Limited (www.msei.in)

Place: New Delhi
Date: 30.08.2019

हादसे के दौरान क
सो रहे थे

पताल में भर्ती कराया
मृत घोषित कर उसके
। हादसे के समय
कतर लोग सो रहे थे
मौजूद थे, जबकी
पति प्रवीण के साथ
अधिकारी ने बता
उर्फ नीटू अग्रवाल
के बारे में एमसीडी
, लेकिन अधिकारि
अनदेखा कर दिया

मंतर पर

ली कमेटी

ता संवाददाता
ली, 30 अगस्त ।

रोमणी अकाली द
को दिल्ली सिर
नीपीसी) के इमारतों
मामले में सिखों
तख्त से हस्तक्षेप
दिल्ली के अध्यक्ष प
ल तख्त के जत्थेदार

कार्यकर्ताओं ने भी
जताई।
समिति की ओर से
कांग्रेस नेता खविंदर
हासचिव प्रियंका गांधी
द में उसी स्थान पर मं
देने की अपील की।
वंद 96 सेवकों के उ

के शेयरधारकों को संबोधित करते हुए कहा कि वित्त वर्ष 2018-19 कंपनी के कार्यालय का साल रहा। सेल ने इस वित्त वर्ष में 2179 करोड़ रुपए

किए गए ठोस उपायों और रणनीतिक पहलों का परि
19 के वित्तीय परिणामों से झलकता है। इस वार्षिक
ने वित्तीय वर्ष 2018-19 के लिए पांच फीसद का

प्रपत्र क

सार्वजनिक घोषणा

[भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]

थ्री सी प्रोजेक्ट्स प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ

संबंधित विवरण

1.	कार्पोरेट देनदार का नाम	थ्री सी प्रोजेक्ट्स प्राइवेट लिमिटेड
2.	कार्पोरेट देनदार के निगमन की तिथि	09/07/2010
3.	प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित / गठीकृत है	रजिस्ट्रार ऑफ कम्पनीज, राष्ट्रीय राजधानी क्षेत्र दिल्ली और हरियाणा
4.	कार्पोरेट देनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	U70200DL2010PTC205607
5.	कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	**पंजीकृत कार्यालय:** सी-23 ग्रेटर कैलाश एन्क्लेव, पार्ट-1, नई दिल्ली- 110048 **कॉर्पोरेट कार्यालय:** [illegible] टैक इन्फोवर्ड, सेक्टर [illegible], सेक्टर-127, नोएडा- 201301 यूपी
6.	कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता आरंभन तिथि	28 अगस्त, 2019 (आदेश 28 अगस्त, 2019 को एनसीएलटी की वेबसाइट पर अपलोड किया गया)
7.	ऋण शोध अक्षमता समाधान प्रोसेस के समापन की पूर्वानुमानित तिथि	24/02/2020
8.	आर्थिक समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	**मनीष कुमार गुप्ता** **आईपी पंजीकृत सं.:** IBBI/IPA-001/IP-P00225/2017-2018/10424
9.	आर्थिक समाधान प्रोफेशनल का पता और ई-मेल, जैसा कि बोर्ड में पंजीकृत है।	पता: 404, सीबी मंजिल, लक्ष्मीदीप बिल्डिंग, लक्ष्मी नगर डिस्ट्रिक्ट सेन्टर, विकास मार्ग, दिल्ली-92 **ई-मेल:** mantishivam@yahoo.com
10.	आर्थिक समाधान प्रोफेशनल का, पत्राचार हेतु प्रयुक्त, पता और ई-मेल	पता: 404, सीबी मंजिल, लक्ष्मीदीप बिल्डिंग, लक्ष्मी नगर, डिस्ट्रिक्ट सेन्टर, विकास मार्ग, दिल्ली-92 **ई-मेल:** threeprojects.cp@gmail.com
11.	दावा प्रस्तुत करने हेतु अंतिम तिथि	12 सितम्बर 2019
12.	आर्थिक समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप-धारा (छह) के खंडित (ख) के तहत अभिनिर्धारित लेनदारों की श्रेणियां, यदि कोई	सिक्योर्ड क्रेडिटर के तहत कॉमर्शियल – श्रेणी – I अन्य – श्रेणी – II
13.	किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु विशिष्ट ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	1. श्री दुर्गा दास अग्रवाल–श्रेणी – I 2. श्री विजय किशोर सक्सेना–श्रेणी – I 3. श्री योगेश कुमार गुप्ता–श्रेणी – I 4. श्रीमती सलोनी गोयल–श्रेणी – II 5. श्री संजीव गुप्ता–श्रेणी – II 6. श्री मुकुल कुमार–श्रेणी – II
14.	(क) संबंधित प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण का उपलब्ध है :	(क) वेबसाइट: http://www.ibbi.gov.in/home/downloads (ख) अधिकृत प्रतिनिधियों का विवरण: **1. श्री दुर्गा दास अग्रवाल** ईमेल: [illegible] पता: 413 एफ 814-ए, विकासदीप बिल्डिंग, लक्ष्मीनगर डिस्ट्रिक्ट सेन्टर, दिल्ली 110092 IBBI/IPA-001/IP-P00257/2017-2018/10867 **2. विजय किशोर सक्सेना** ईमेल: [illegible] पता: सीबी मंजिल, 100, कैलाश हिल्स, ईस्ट ऑफ कैलाश, नई दिल्ली –110065 IBBI/IPA-001/IP-P01786/2019-2020/12708 **3. श्री योगेश कुमार गुप्ता** ईमेल: [illegible] पता: सी –17ए, सेक्टर, [illegible], नई दिल्ली–19 IBBI/IPA-002/IP-P00078/2017-2018/10701 **4. श्रीमती सलोनी गोयल** ईमेल: [illegible] पता: 604, लक्ष्मीदीप बिल्डिंग, लक्ष्मीनगर डिस्ट्रिक्ट सेन्टर, दिल्ली 110092 IBBI/IPA-001/IP-P00823/2017-2018/11399 **5. श्री संजीव गुप्ता** ईमेल: [illegible] पता: 307, लक्ष्मीदीप बिल्डिंग, लक्ष्मी नगर, नई दिल्ली–92 IBBI/IPA-001/IP-P01575/2018-2019/12438 **6. श्री मुकुल कुमार** ईमेल: [illegible] पता: डी–3 / 1304, [illegible] सेक्टर 57, गुड़गांव, हरियाणा–122011 IBBI/IPA-002/IP-P01870/2019-2020/12842

[illegible] 28 अगस्त, 2019 को थ्री सी प्रोजेक्ट्स प्राइवेट लिमिटेड के विरुद्ध कार्पोरेट ऋण शोध अक्षमता प्रक्रिया आरंभ करने का आदेश दिया है। थ्री सी प्रोजेक्ट्स प्राइवेट लिमिटेड के लेनदारों से एतद्द्वारा अपने दावों का प्रमाण 12 सितम्बर 2019 को अथवा पूर्व आर्थिक समाधान प्रोफेशनल के समक्ष उनके आइटम 10 के समक्ष वर्णित पते पर प्रस्तुत करने की मांग की जाती है।

वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत कर सकते हैं। किसी श्रेणी के साथ सम्बन्धित वित्तीय लेनदार, जैसा कि प्रविष्टि सं. 12 के समक्ष सूचीबद्ध है, अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि सं. 12 के समक्ष सूचीबद्ध तीन ऋण शोध अक्षमता प्रोफेशनल में से अपनी पसंद का अधिकृत प्रतिनिधि प्रपत्र सौंप में नियोजित करेंगे।

भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियम, 2016 के विनियम 8(4) के अनुसार दावों का प्रमाण प्रस्तुत किया जाना चाहिए। दावों का प्रमाण निम्नलिखित निर्दिष्ट प्रपत्रों के माध्यम से दावे, समर्थनकारी प्रमाण के साथ प्रस्तुत करना है।

फॉर्म ए – ऑपरेशनल क्रेडिटरों (कामगारों और कर्मचारियों को छोड़कर) के दावों के लिए **फॉर्म बी** – वित्तीय लेनदारों द्वारा दावों के लिए, **फॉर्म सी** – पुलिस के पास में वर्ग के वित्तीय लेनदारों द्वारा दावों के लिए, **फॉर्म डी** – कामगार और कर्मचारियों द्वारा दावों के लिए, **फॉर्म ई** – कामगार और कर्मचारियों के अधिकृत प्रतिनिधि द्वारा दावों के लिए, **फॉर्म एफ** – लेनदारों द्वारा दावे, वित्तीय लेनदारों और परिचालन लेनदारों के अलावा

दावे के पूर्ण अथवा आंशिक प्रमाण की प्रस्तुति स्वतंत्र होगी।

दिनांक : 30 अगस्त 2019
स्थान : नई दिल्ली

मनीष कुमार गुप्ता
आर्थिक समाधान प्रोफेशनल

Paramount Communications Ltd.

CIN: L74899DL1984PLC061298
Regd. Office: Paramount House,
C-125, Naraina Industrial Area, Phase-1, New Delhi-110028
Ph: 011-45818800, Fax: 011-25895719-20
E-mail: pcl@paramountcables.com, Website: www.paramountcables.

NOTICE OF 25th ANNUAL GENERAL
REMOTE E-VOTING INFORMATION AND

Notice is hereby given that:

1. the 25th Annual General meeting ('AGM') of the C
Sri Sathya Sai International Center, Pragati Vihar, I
Road, New Delhi-110003 on **Tuesday, 24th Septemb**
transact the Ordinary and Special Business, as set out
2. electronic copies of the Notice of AGM and Annu
been sent to all the members whose email IDs
Company/Depository Participant(s). The same is
Company's website www.paramountcables.com.
Notice of AGM and Annual Report for 2019 hav
members at their registered address in the permitte
Notice of AGM has been completed on 30th August, 2
3. members holding shares either in physical form or i
on the cut-off date of 17th September, 2019, may cas
on the Ordinary and Special Business as set out in th
electronic voting system of National Securities De
from a place other than venue of AGM ("remote e-v
are informed that:
   i. The Ordinary and the Special Business as set o
   may be transacted through voting by electronic
   ii. the remote e-voting shall commence on Saturd
   iii. the remote e-voting shall end on Monday, 23rd S
   iv. the cut-off date for determining the eligibili
   means or at the AGM is 17th September, 2019.
   v. any person, who acquires shares of the compa
   of the Company after dispatch of the Notice of
   as of the cut-off date may obtain the login ID an
   request at evoting@nsdl.co.in However, if a per
   with NSDL for e-voting then existing user ID an
   for casting vote;
   vi. members may note that: a) the remote e-
   disabled by NSDL after the aforesaid date and t
   the vote on a resolution is cast by the mem
   allowed to change it subsequently; b) the fac
   ballot paper shall be made available at the AG
   have cast their vote by remote e-voting prior to t
   the AGM but shall not be entitled to cast their vo
   whose name is recorded in the register of mem
   beneficial owners maintained by the depositori
   only shall be entitled to avail the facility of re
   voting at the AGM through ballot paper;
   vii. the Notice of AGM is available on the C
   www.paramountcables.com.
   viii. In case of any queries, members may refer to
   Questions ("FAQs") for members and e-voti
   www.evoting.nsdl.com under download sectio
   evoting@nsdl.co.in or call NSDLon toll fre
   Members may also write to Ms. Rashi Goel, C
   Company Secretary at pcl@paramountcables.c
   Office address.
4. Pursuant to Section 91 of the companies Act,
thereunder, read with Regulation 42 of SEBI (L
Disclosure Requirements), Regulations, 2015, the Re
the Share Transfer books of the Company wil
Wednesday, 18th September, 2019 to Tuesday, 24th
days inclusive).

For Paramoun

Place : New Delhi
Date : 30th August, 2019

Compliance Office